# GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

### RAJYA SABHA UNSTARRED QUESTION NO. 425 (TO BE ANSWERED ON 04.02.2021)

### COMPLAINTS HEARD AND DISPOSED BY LOKPAL

#### 425 DR. AMAR PATNAIK:

Will the **PRIME MINISTER** be pleased to state:

- (a) the official figure of the number of complaints heard and disposed off by the Lokpal since its appointment, year-wise;
- (b) out of the total complaints received, number of complaints filed against the Union Minister, Member of Parliament, Group A, B, C and D official or equivalent, from amongst the public servants defined under section 2 of the Prevention of Corruption Act, 1988, who is serving or who has served in connection with the affairs of the Union; and
- (c) out of the total cases mentioned in part (a), how many prosecutions were launched in the special court/any other court?

### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Lokpal is an independent statutory body established under Section 3 of the Lokpal and Lokayuktas Act, 2013. In terms of Section 48 of the said Act, the Lokpal is required to present annually to the President a report on the work done by it, which is caused to be laid in both the Houses of the Parliament. No such report has been laid.

\*\*\*\*